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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Contempt Application No. 45 of 1991

IN

Original Application No. 234 of 1991(I)

Versus

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, &c)

The interim order passed by this tribunal was not complied with. Against the same, the applicant has filed an application under the Contempt of Court Act. The order was to be complied with within a particular time, but it was complied with after about one year. The learned counsel for the applicant contends that the contempt has been committed as the order was not complied within time and further that the operation of the order was stayed, the applicant was to be deemed to be continuing in service and he was to ^{be} paid salary for that year also, which has not been paid. Obviously, technically ~~contempt~~ has been committed, but no useful purpose will be served in keeping this matter alive as the interim order has been complied with. As far as back salary is concerned, the matter is left to the respondents to pay him salary to which, he is entitled to within a period of two months. With these observations, the application is consigned and notices are discharged.

Member (A)

Vice-Chairman

Lucknow Dated: 8.1.1993

(RKA)